GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE

LOK SABHA

UNSTARRED QUESTION NO. 5612

TO BE ANSWERED ON 04th April, 2025

COURT LITIGATION AGAINST SERVING OFFICERS/VETERANS

5612. SHRI HIBI EDEN:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of court litigation initiated by the Government against serving officers and veterans with regard to disability pension;
- (b) whether the Government has formulated any policy/issued directions for contesting cases in regard to disability pensions of serving officers and veterans; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI SANJAY SETH)

- (a): The Government has not initiated any court litigations against serving officers and veterans in relation to disability pension.
- (b) & (c): The Ministry of Defence, like other Government Departments, follows the laid down process whereby judgements delivered by lower courts which are in deviation from Government regulations/policies are appealed after due consultation with Department of Legal Affairs. All Orders of Hon'ble Armed Forces Tribunals which are in accordance with the Government Policies are implemented. Where the Orders are in deviation from the Government Policies and has not attained finality with the settled law of the Hon'ble Supreme Court, the Government goes for exhausting the available legal remedies before the court orders are implemented.
